

Through Video Conference via CISCO WebEx

FIR No. 85/18
PS Crime Branch
State Vs. Devender @ Monu
U/s 186/353/307/34 IPC and Section 25/27 of Arms Act

12.05.2020

Present: Sh. R.K. Gurjar, learned Substitute Additional Public Prosecutor for State.
Sh. Abdus, counsel for applicant / accused.

This is an application for grant of interim bail for the period of 60 days under Section 439 Cr.P.C. filed on behalf of applicant / accused. Detailed arguments heard on the bail application.

It is argued by learned counsel for applicant / accused that the father of applicant / accused is 53 years old and suffering from heart disease. He is receiving treatment from Safdarjung Hospital, New Delhi. The doctor at hospital has recommended surgery to father of applicant / accused to implant wires and stents. The cost of surgery is around Rs.1.25 lakhs and the surgery could not be conducted earlier due to non-availability of finances. It is further argued that the applicant / accused is only male member in his family and there is no other male member in his family to look after the ailing father of applicant / accused and arrange money for his surgery. It is further argued that father of applicant / accused needs immediate surgery and his condition is getting worst day by day.

The application is vehemently opposed by learned Substitute Additional Public Prosecutor. It is stated by learned Substitute Additional Public Prosecutor that the applicant / accused is a hardened criminal and has been involved in more than seven other criminal cases. He is also Proclaimed Offender in three cases registered under Section 307 IPC & Section 25 Arms Act in Police



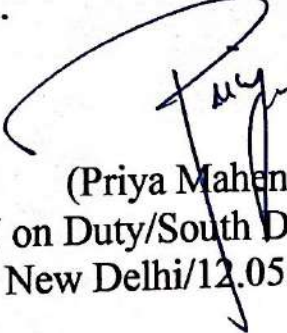
Station Malviya Nagar. It is further stated that the allegations against the applicant / accused are very grave. He alongwith his associates fired at police party. One pistol with 23 live cartridges were found from the possession of applicant / accused. It is further argued that the applicant / accused may jump the bail in case he is extended concession of interim bail.

I have carefully considered the submissions and perused the record.

The applicant / accused is a habitual criminal and has been involved in number of cases with serious allegations. The documents filed by applicant / accused also reflect that the father of applicant / accused has already applied for financial assistance from Delhi Arogya Kosh in order to fund his surgery. Keeping in view the entire facts and circumstances of case and past criminal record of applicant / accused, there is high likelihood that the applicant / accused may not submit to the jurisdiction of this court and commit similar offence if he is released on interim bail.

In view of the aforesaid reasons, the interim bail application moved on behalf of applicant / accused is, accordingly, dismissed.

Copy of order be sent to Jail Superintendent for intimation and be also uploaded on District Court Website. Copy of order be also supplied to learned counsel for applicant / accused through email.



(Priya Mahendra)
ASJ on Duty/South District, Saket Court
New Delhi/12.05.2020

Through Video Conference via CISCO WebEx

FIR No. 239/16
PS Fatehpur Beri
State Vs. Ajay Sharwan

12.05.2020

Present: Sh. R.K. Gurjar, learned Substitute Additional Public Prosecutor for State.
Ms. Dolly, counsel for applicant / accused.

Report has not been received from the Jail Superintendent in the present case as to the medical condition of the accused and treatment received by him in the jail. Issue Show Cause Notice to Jail Superintendent for not complying the order.

Put up for further proceedings on 15.05.2020.

Copy of order be sent to Jail Superintendent for intimation and be also uploaded on District Court Website. Copy of order be also supplied to learned counsel for applicant / accused through email.



(Priya Mahendra)
ASJ on Duty/South District, Saket Court
New Delhi/12.05.2020

Through Video Conference via CISCO WebEx

FIR No. 63/20
PS Fatehpur Beri
State Vs. Raju
U/s 376 IPC & Section 6 POCSO Act

12.05.2020

Present: Sh. R.K. Gurjar, learned Substitute Additional Public Prosecutor for State.
Sh. Sourav Ghosh, counsel for applicant / accused.

This is an application for grant of bail under Section 439 Cr.P.C. filed on behalf of applicant / accused.

The FIR has been registered under Section 376 IPC & Section 6 POCSO Act. As per the practice directions issued by the Hon'ble High Court of Delhi vide no.67/Rules/DHC dated 24.09.2019, issue notice of application to the Prosecutrix through IO for 14.05.2020.

Reply received from IO in terms of order dated 08.05.2020. As per the report of IO, the applicant / accused is not found to be previously involved in any other criminal case. Let the report be called from IO as to the MLC of Victim. Copy of MLC of Victim be annexed with report.

Copy of order be sent to Jail Superintendent for intimation and be also uploaded on District Court Website. Copy of order be also supplied to learned counsel for applicant / accused through email.



(Priya Mahendra)
ASJ on Duty/South District, Saket Court
New Delhi/12.05.2020

Through Video Conference via CISCO WebEx

FIR No. 52/19
PS Fatehpur Beri
State Vs. Pankaj Saini
U/s 373/376/365 IPC & Section 6 POCSO Act

12.05.2020

Present: Sh. R.K. Gurjar, learned Additional Public Prosecutor for State.
Sh. Mahipal Singh, Counsel for applicant / accused.

This is an application for grant of bail under Section 439 Cr.P.C. filed on behalf of applicant / accused.

The FIR has been registered under Section 373/376/365 IPC & Section 6 POCSO Act. As per the practice directions issued by the Hon'ble High Court of Delhi vide no.67/Rules/DHC dated 24.09.2019, issue notice to the Prosecutrix through IO for 15.05.2020.

Copy of order be sent to Jail Superintendent for intimation and be also uploaded on District Court Website. Copy of order be also supplied to learned counsel for applicant / accused through email.



(Priya Mahendra)
ASJ on Duty/South District, Saket Court
New Delhi/12.05.2020

Through Video Conference via CISCO WebEx

FIR No. 334/14
PS Hauz Khas
State Vs. Dinesh Vats
U/s 376D/506 IPC

12.05.2020

Present: Sh. R.K. Gurjar, learned Substitute Additional Public Prosecutor for State.
Sh. Anil Dabas, counsel for applicant / accused.
Complainant Ms. "KR" is present.

This is an application for grant of bail under Section 439 Cr.P.C. filed on behalf of applicant / accused. Detailed arguments heard on the bail application. Learned Substitute Additional Public Prosecutor has vehemently opposed the bail application.

It is argued by learned counsel for applicant / accused that the complainant "KR" is a habitual litigant. She and her associates have filed number of cases against other innocent persons and number of cases have also been registered against her. Learned counsel for applicant / accused has filed list of 11 such cases. It is argued by learned counsel for applicant / accused that the complainant "KR" has filed false case against applicant / accused and he is innocent.

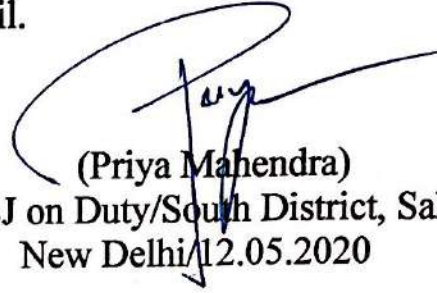
The complainant "KR" has countered the allegation of Ld. Counsel for the applicant and stated that she is not the complainant in other FIRs / Complaint cases. She further submits that one false case was registered against her in which she has already been let off.

In view of submissions made, learned counsel for applicant / accused is directed to file copy of aforesaid 11 Complaint cases / FIRs for perusal of court.



On the request of learned counsel for applicant / accused, put up for further proceedings on 18.05.2020. The complainant "KR" is directed to remain present on the next date of hearing.

Copy of order be sent to Jail Superintendent for intimation and be also uploaded on District Court Website. Copy of order be also supplied to learned counsel for applicant / accused through email.



(Priya Mahendra)
ASJ on Duty/South District, Saket Court
New Delhi/12.05.2020